

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
KOLKATA**

REGIONAL BENCH – COURT NO.2

Excise Appeal No. 77376 of 2018

(Arising out of Order-in-Appeal No. 54/KOL-V/2018 dated 28.03.2018 passed by Commissioner of CGST & CX (Appeal-I), Kolkata.

M/s Hindustan Unilever Ltd.

63, Garden Reach Road,
Kolkata-700024.

..Appellant

VERSUS

Commissioner of CGST & Cx, Kolkata South

GST Bhawan, 3rd Floor,
180, Shantipally, Rajdanga
Main Road Kolkata-700107.

...Respondent

..

APPEARANCE :

Shri Kiran Chavan, Advocate for the Appellant

Shri A. Roy, Authorized Representative for the Respondent

CORAM:

HON'BLE MR. P.K.CHOUDHARY, MEMBER (JUDICIAL)

FINAL ORDER No.....75285/2021

DATE OF HEARING : 11.06.2021

DATE OF DECISION : 11.06.2021

PER P.K.CHOUDHARY :

The Appellant has filed a copy of Form No.SVLDRS-4, which is discharge Certificate for full and final settlement of Tax Dues of M/s Hindustan Unilever Ltd., (the appellant herein) under Section 127 of the Finance (No.2) Act, 1994 read with Rule 9 of Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019. Accordingly, the appeal of the appellant is dismissed as withdrawn under Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019.

(Dictated and pronounced in the open court)

Sd/-

(P. K. Choudhary)
Member (Judicial)

T.K.